

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SANKALP SIDDHI DEVELOPERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Sankalp Siddhi Developers Private Limited
2.	Date of Incorporation of Corporate Debtor	19 th October 2010
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U70102MH2010PTC209143
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Ground floor, Raj Pipla, Opp. Standard Chartered Bank, Linking Road, Santacruz (West), Mumbai, Maharashtra, India, 400054
6.	Insolvency Commencement Date in respect of Corporate Debtor	23 rd February 2024 (The copy of the order was received on 24 th February 2024)
7.	Estimated date of closure of Insolvency Resolution Process	21 st August 2024 (180 days from the Insolvency Commencement date which is 23 rd February 2024).
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Rajkumar Shamlal Jaiswal Registration No: IBBI/IPA-001/IP-P-02598/2021- 2022/13975
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 102, 1st Floor, Sangeet Ashram CHS, Saint Ramdas Road, Mulund (E), above Kadams Cafe Mumbai, Maharashtra, 400081 Email Id: iprajkumarjaiswal@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Renascence Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium – 2, Cross Road ‘A’, Chakala MIDC, Andheri East, Mumbai - 400093 Email Id: cirp.ssdpl@rirp.co.in rj@rirp.co.in
11.	Last date for submission of claims	9 th March 2024 (14 days from the date of receipt of the order i.e., from 24 th February 2024 is given)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of	Home Buyers under Real Estates Projects under Section 5(8) (f) of the Insolvency and Bankruptcy Code, 2016

	section 21, ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<p>1. Roshen Chordiya</p> <p>2. Madan Bajarang Lal Vaishnawa</p> <p>3. Alok Kumar Murarka</p> <p>(Details of the Insolvency Professionals is provided in the below mentioned Point No. 14)</p>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>(a) https://ibbi.gov.in/home/downloads</p> <p>(b) Details of authorized representatives are as follows:</p> <p>1.Roshen Chordiya (IBBI/IPA-001/IP-P-02840/2023-2024/14347) E-Mail: risingsun192123@gmail.com Address: 114, Solaris Hubtown , N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai-400069.</p> <p>2. Madan Bajarang Lal Vaishnawa (IBBI/IPA-001/IP-P-02011/2020- 2021/13052) E-Mail: madan.vaishnawa@icai.org Address: 341/704 Kalpataru CHS Limited, Srishti Sector, 3 Mira Road (E) Near Surya Shopping Centre, Thane – 401107.</p> <p>3. Alok Kumar Murarka (IBBI/IPA-001/IPP- 01934/2019-2020/13006) E-Mail: ipalok.murarka@gmail.com Address: Unique Estate, B-503, Beverly Park, Near v Power Gym, Mira Road-East- 401107</p>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Sankalp Siddhi Developers Private Limited** on **23rd February 2024**. **The order copy was received on 24th February 2024**.

The creditors of **Sankalp Siddhi Developers Private Limited** are hereby called upon to submit their claims with proof on or before **9th March 2024** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against the entry no 13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28th February 2024

Place: Mumbai



Rajkumar Shamlal Jaiswal
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P-02598/2021-2022/13975
AFA valid till 30 November 2024